GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:807 ANSWERED ON:16.07.2014 LTC SCAM Ram Mohan Naidu Shri Kinjarapu

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government is aware of any LTC scam in the country as reported in the media;
- (b) if so, the details thereof along wih the nature of the said scam; and
- (c) the action taken against the defaulting officials/VVIPs and the measures taken to prevent its recurrence in future?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a),(b) & (c): Department of Personnel & Training (DoPT) had received a letter from Central Vigilance Commissioner addressed to Cabinet Secretary regarding irregularities and misuse in availing Leave Travel Concession (LTC) by the public servants in the Central Government, its Public Enterprises (PSEs) and Public Sector Banks, in violation of the guidelines. The matter is being investigated by CBI. Government of India formulates the policies and schemes keeping in mind the various service requirements of the employees and their welfare. Various Ministries/Departments & other agencies of the Government of India are responsible for the proper implementation of these policies. These policies are reviewed from time to time and also amended when situation demands. In case of Leave Travel concession if any fraudulent claim is made, the irregularities are looked into in terms of Rule 16 of the CCS(LTC) Rules, 1988 and disciplinary proceedings are initiated against the Government servant on the charge of preferring a fraudulent claim which may result in imposition of the any of the penalties specified in Rule 11 of CCS (Classification, Control and Appeal Rules), 1965. If found guilty, the Government servant shall not be allowed the next two or more sets of LTC in addition to the sets already withheld during the pendency of the disciplinary proceedings.